F. No. 01(05)/Circular/CESTAT/2025

Customs, Excise and Service Tax Appellate Tribunal

West Block No. 2, R. K. Puram, New Delhi-110066

Date: 18.11.2025

ORDER

Bar Associations in many benches of the Tribunal have filed representation raising objection on uploading of pending appeals by the Counsel/ Tax payers as required under notification dated 01.10.2025.

Hon'ble President, on consideration of the submissions of Bar Associations, directs that in partial modification of Notification dated 01.10.2025, all pending appeals will be uploaded and made available online for the purpose of hearing by e-court by the respective registry. The Deputy Registrar and Assistant Registrar of respective bench will ensure that all the appeal files are uploaded before 31.01.2026. Guidelines for uploading will be issued separately.

By Order,

(Harshita Pandey) Deputy Registrar (Computer Section)

Copy to:

- 1. SPS to Hon'ble President, Principal Bench, CESTAT, New Delhi.
- 2. Members, CESTAT, New Delhi and all Regional Benches.
- 3. Deputy/Assistant Registrars, CESTAT, New Delhi and all Regional Benches.
- 4. Bar Association, CESTAT, Delhi/Mumbai/Kolkata/Chennai/Bengaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
- 5. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Mumbai/Kolkata/Chennai Bengaluru/Ahmedabad/Allahabad/ Chandigarh/Hyderabad.
- 6. Chief Commissioners and Commissioners, Customs, Central Excise and Service Tax, All India.
- 7. Notice Board/Website/Office Copy.